## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No.186/MP/2021

- Subject : Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential directions.
- Petitioner : Dakshin Gujarat Vij Company Limited (DGVCL)
- Respondents : Arcelor Mittal Nippon Steel India Limited (AMNSIL) and Ors.
- Date of Hearing : 7.05.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present
  Shri M. G. Ramachandran, Sr. Advocate, DGVCL Ms. Ranjitha Ramachandran, Advocate, DGVCL Shri Aneesh Bajaj, Advocate, DGVCL Shri B K Patel, DGVCL Shri Gopal Jain, Sr. Advocate, AMNSIL Ms. Ruby Ahuja, Advocate, AMNSIL Shri Vishal Gherana, Advocate, AMNSIL Shri Vishal Gherana, Advocate, AMNSIL Shri Varun Khanna, Advocate, AMNSIL Shri Piyush Sharma, Advocate, AMNSIL Ms. Ananya Ghosh, Advocate, AMNSIL Shri Dushyant Manocha, Advocate, AMNSIL Shri Dushyant Manocha, Advocate, AMNSIL Shri Gajendra Sinh, WRLDC

## **Record of Proceedings**

At the outset, the learned senior counsel for Respondent No.1, AMNSIL, submitted that the Respondent has already filed its compliance affidavit in terms of the direction of this Commission vide Record of Proceedings for the hearing dated 27.2.2025. Learned senior counsel further added that the parties are also attempting to resolve the issue of clearing the outstanding dues, and the matter may be listed for hearing in the month of July, 2025.

2. In response, the learned senior counsel for the Petitioner submitted that the Petitioner has agreed to offer 9 instalments to Respondent No.1 to clear the outstanding dues, and Respondents No.1 was required to convey its acceptance of such proposal by day before yesterday. However, no response has been received from Respondent No.1 till date. Learned senior counsel, accordingly, urged that Respondent No.1 may be granted a period of a week or so to confirm its acceptance of such proposal, and the matter may be listed for hearing urgently.

3. Considering the submissions made by the learned senior counsel for the parties, the Commission directed Respondent No.1 to clearly convey its acceptance of the payment plan offered by DGVCL, and permitted the parties to arrive at a settlement on the payment of outstanding dues.

4. The Petition shall be listed on **19.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)